

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 238 of 2020

In the matter of:

Vidyasagar Prasad

....Appellant

Vs.

UCO Bank &Anr.

....Respondents

Present:

Appellant: Mr. Krishnendu Dutta, Mr. Sandeep Bajaj, Mr. Devansh Jain, Ms. Mehak Khurana and Mr. Saurabh Jain, Advocates

**Respondents: Mr. Partha Sil and Mr. Tavish B. Prasad for Respondent No. 1
Mr. Prateek Kushwaha and Mr. Kanishk Khetan for Respondent No. 2 (RP)**

ORDER

04.03.2020: For filing of Reply/Response of the 1st Respondent of bank, at request the matter is adjourned to **24th March, 2020**.

It is made quite clear that the 1st Respondent for bank has to file Reply/Response by the day and no further time for filing of Reply/Response shall be granted to 1st Respondent.

**[Justice Venugopal M.]
Member (Judicial)**

**[V.P. Singh]
Member (Technical)**

**[Alok Srivastava]
Member (Technical)**

ha/nn